

12.10-1/2 hrs.

**MATTERS UNDER RULE 377\***

**MR. SPEAKER:** Matters under Rule 377, listed for the day, may be treated as laid on the Table of the House.

**Title:** Need to take steps to preview the programmes of private T.V. channels with a view to eliminating airing of objectionable and vulgar shows. – Laid.

**SHRIMATI D. PURANDESWARI (BAPATLA) :** The obscenity of the electronic media has crossed all limits. The contents of music and fashion channels are predominantly obscene. Women are being shown in the scantiest of clothes which is loathsome. Extremely provocative and dangerous stuff is being dished out for the media. The effect is particularly severe on the conscious minds of children, the most valuable asset and the future of the country. We have lots of evidence to show how the unrestricted flow of sex, nudity and violence telecast is causing degeneration and depravity in the national life. Both boys and girls who watch such TV shows have a heightened risk of aggressive adult behaviour including spouse abuse and criminal offences. I request the Government to take steps to pre-view such showings in private TV channels as is being done for Doordarshan programmes to ensure that nudity and vulgarity are eliminated from the shows. If need be legislation may be introduced to save the nation from the impending disaster of polluting young minds. In fact, action under Section 292 IPC should also be taken against all of them.

\* Treated as laid on the Table